

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

C.P. NO. 101(ND)14

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2017**

**NAME OF THE COMPANY:** Sh. Jasmohan Singh V/s. M/s. M. S. Koldhold Industries Ltd. & Ors.

**SECTION OF THE COMPANIES ACT:** 397/398

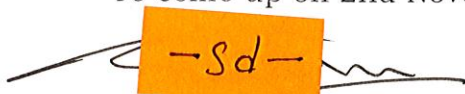
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	For the Petitioner (s)	: Mr. Sourabh Gupta, Advocate Mr. Puneet Yadav, Advocate		
	For the Respondent (s)	: Mr. Naveen Nath Sarvaria, Advocate Mr. Pervinder, Advocate Mr. Shaurya Kuthiala, Advocate		

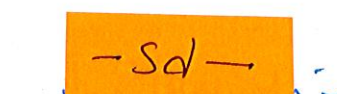
**Order**

Ld. Counsels have brought to the notice of this Bench that as per the directions given by the Hon'ble Administrator appointed in this case, a decision has been taken for disposal of property no. I-103, Kirti Nagar, New Delhi-110015 in order to meet the statutory liabilities. In view of the same, modification of order dated 18.09.2014 is prayed for where by the respondents were restrained from encumbering, selling or transferring the fixed assets of the respondent company. The petitioner has no objection if the specified statutory liability has to be liquidated.

In view of the same, order dated 18.09.2014 stands modified to the extent that the respondents are at liberty to dispose of property no. I-103, Kirti Nagar, New Delhi-110015 at the highest price available. Due Resolution in this respect be passed before effecting the sale. The approval of all Directors to the sale shall also be recorded.

To come up on 2nd November, 2017.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**